

Board for the Coal Mining industry.  
[Placed in Library. *See* No. LT-3810/65.]

**I. ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE HINDUSTAN AIRCRAFT LTD., BANGLORE AND RELATED PAPER**

**II. ANNUAL REPORT AND ACCOUNTS (1963-64) OF THE BHARAT ELECTRONICS LTD., BANGLORE AND RELATED PAPER**

THE MINISTER OF DEFENCE PRODUCTION IN THE MINISTRY OF DEFENCE (SHRI A. M. THOMAS) : Sir, I beg to lay on the Table, under subsection (1) of section 619-A of the Companies Act, 1956, a copy each of the following Reports :—

- (i) Twenty-third Annual Report and Accounts of the Hindustan Aircraft Limited, Bangalore, for the year 1963-64, together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-3805/65]
- (ii) Annual Report and Accounts of the Bharat Electronics Limited, Bangalore, for the year 1963-64 together with the Auditors' Report on the Accounts. [Placed in Library. *See* No. LT-3806/65.]

**THE RESERVE AND AUXILIARY AIR FORCES ACT (AMENDMENT) RULES 1964**

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (DR. D. S. RAJU) : Sir, I beg to lay on the Table, under subsection (4) of section 34 of the Reserve and Auxiliary Air Forces Act, 1952, a copy of the Ministry of Defence Notification S.R.O. No. 404, dated the 16th November, 1964, publishing the Reserve and Auxiliary Air Forces Act (Amendment) Rules, 1964. [Placed in Library. *See* No. LT-3808/65.]

**NOTIFICATIONS UNDER THE CUSTOMS ACT, 1962 AND THE CENTRAL EXCISES AND SALT ACT, 1944**

SHRI RAMESHWAR SAHU: Sir, I beg to lay on the Table :—

- (a) copy each of the following Notifications of the Ministry of Finance

(Department of Revenue), under section 159 of the Customs Act, 1962 :—

- (i) Notification G.S.R. No. 27, dated the 2nd January, 1965.
- (ii) Notification G.S.R. No. 29, dated the 2nd January, 1965.
- (iii) Notification G.S.R. No. 57, dated the 9th January, 1965.
- (iv) Notification G.S.R. No. 60, dated the 9th January, 1965.
- (v) Notification G.S.R. No. 102, dated the 16th January, 1965.
- (vi) Notification G.S.R. No. 103, dated the 16th January, 1965.
- (vii) Notification G.S.R. No. 186, dated the 6th February, 1965.

[Placed in Library. *See* No. LT-3846/65 for (i) to (vii).]

- (b) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 59, dated the 9th January, 1965, under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-3847/65.]

- (c) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 61, dated the 9th January, 1965 under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. *See* No. LT-3848/65.]

- (d) A copy of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 28, dated the 2nd January, 1965, publishing a corrigendum to Government Notification No. 158/F. No. 1/5/64-DBK. dated the 5th December, 1964. [Placed in Library. *See* No. LT-3846/65.]

**SUPPLEMENTARY DEMANDS FOR GRANTS FOR EXPENDITURE OF THE CENTRAL GOVERNMENT (EXCLUDING RAILWAYS) FOR THE YEAR 1964-65**

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI RAME-